

**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH MUMBAI**

ORIGINAL APPLICATION NO:654/2000

DATE OF DECISION: 19.4.2001

CORAM : Hon'ble Shri Kuldip Singh, Member(J)

- (1) To be referred to the Reporter or not?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?
- (3) Library.

Kuldeep Singh
(Kuldeep Singh)
Member (J)

NS

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION NO: 654/2000

THURSDAY the 19th day of APRIL 2001

CORAM: Hon'ble Shri Kuldip Singh, Member(J)

G.S. Tiwari
Telecom Mechanic (Group C)
Residing at
R.R. Tiwari Chawl
Near Bihari Tekdi
Gam Devi Road, Poisor
Kandivili East,
Mumbai.

...Applicant.

By Advocate Shri S.N. Pillai.

V/s

1. Union of India through
The Chief General Manager
Mahanagar Telephone Nigam
Ltd., Mumbai, Telephone
House, Prabhadevi, Mumbai.

2. The Asstt. General Manager
(A & V), Mahanagar Telephone
Nigam Limited., Telephone
House, 13th floor, Prabhadevi,
Mumbai.

...Respondents.

By Advocate Shri V.S. Masurkar.

O R D E R (ORAL)

¶ Per Shri Kuldip Singh, Member(J) ¶

The grievance of the applicant is that he was given promotion to the post of Telecom. Mechanic with effect from 7.4.2000 and he has worked in the said post till 5.9.2000. By order dated 19.6.2000 the promotion order was cancelled, but no notice was given. The respondents have violated the principle of natural justice. The applicant has been reverted to post of Wireman.

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: 2 :

2. I have heard Shri Masurkar on the point. It
is fairly ^{Conceded by} considered that no notice was issued before
reverting the applicant to the post of Wireman. In
all force the OA has to be allowed. Accordingly the
OA is allowed and the order dated 19.6.2000 is hereby
quashed and set aside with all consequential benefits,
in so far as it relates to the applicant. However
the department would be at liberty to take action
according to law.

Kuldeep Singh
(Kuldeep Singh)
Member (J)

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